
(2022) 11 OHC CK 0051
In the Orissa High Court
Case No : FAO No.220 Of 2022

Assistant Manager, Legal, M/s. CHOLA MS General Insurance Company Ltd APPELLANT

Vs

Diptimayee Sahoo And Others RESPONDENT

Date of Decision : 04-11-2022

Acts Referred:

Citation : (2022) 11 OHC CK 0051

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : G.P. Dutta, R.P. Bhagat

Final Decision : Disposed Of

Judgement

B. P. Routray, J

- 1.The matter is taken through hybrid mode.
2. Heard Mr. G.P. Dutta, learned counsel for the Appellant – insurer and Mr. R.P. Bhagat, learned counsel for claimant – Respondents 1-3.
3. Present appeal is directed against the impugned award dated 30th April, 2022 passed by the learned Commissioner for Employee's Compensation-cum-Joint Labour Commissioner, Cuttack in E.C. Case No.204 of 2021, wherein compensation to the tune of Rs.16,71,068/-including interest has been awarded on account of death of the deceased Ranjan Kumar Sahoo arising out of and in course of his employment as driver in the truck bearing registration number OR 02BD 0992.
4. Upon hearing both parties and considering all such grounds advanced, a consolidated sum of Rs.12,50,000/- is proposed to the parties. This is agreed by Mr. Bhagat, learned counsel for the claimant – Respondents and Mr. Dutta, learned counsel for the insurer leaves it to the discretion of the court. Accordingly the compensation is fixed to the said extent.

5. Since the entire compensation amount has already been deposited before the learned Commissioner, out of the same a consolidated sum of Rs.12,50,000/- (twelve lakhs fifty thousand) along with accrued interest thereof be disbursed in favour of the claimant – Respondents 1-3 within a period of two months from today. The rest amount along with proportionate accrued interest be refunded to the insurer – Appellant.

6. The appeal is disposed of.

7. An urgent certified copy of this order be issued as per rules.

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